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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

DECIDED ON : 05.07.1993

O.A. NO. 435/93

APPLICANT

DR. VISHWANATH

vs.

...

INDIAN COUNSEL OF AGRICULTURAL
RESEARCH & ANR.

RESPONDENTS

...

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, VICE CHAIRMAN (J)
THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri M. K. Gupta, Counsel for the Applicant.

Shri V. K. Rao, Counsel for the Respondents.

Shri V. K. Rao, Counsel for the Respondents.

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. (J) :-

On 8.6.1993, this Tribunal passed the following order:

"Shri Rao, proxy counsel prays for 2 days time to seek instructions as to whether the petitioner can get appropriate posting somewhere not under the jurisdiction of respondent No.2. List on 05.07.93."

2. Today the learned counsel for the respondents has produced before us a letter dated 23.6.1993 of the Jr. Law Officer of the Indian Council of Agricultural Research (ICAR). This letter is addressed to Shri A. K. Sikri, Advocate. It states that "The matter was examined in the Council by the competent authority. Competent authority is of the view that applicant Dr. Vishwnath can be posted

elsewhere not under jurisdiction of respondent No.2 in accordance with ICAR's transfer policy and research needs of various Institutes." Learned counsel for the applicant has fairly stated that the applicant would be fully satisfied if the said communication is implemented. We have no doubt that the respondents shall give an appropriate posting to the applicant in accordance with the letter dated 23.6.1993 as expeditiously as possible but not beyond 15.8.1993.

3. With these observations this application is disposed of finally. There shall be no orders as to costs.

B. N. Dhoundiyal

(B. N. Dhoundiyal)
Member (A)

S. K. Dhaon
(S. K. Dhaon)
Vice Chairman (J)

as
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